

and made important recommendations towards modernising the terminal and other facilities at international airports in India, for consideration by Government.

- (ii) a high level inter-Departmental Committee for facilitation under the chairmanship of Civil Aviation Secretary and including senior representatives of Customs, Immigration, Health and Civil Aviation, has been meeting periodically to look into the various policy aspects of frontier formalities to ensure that decisions are taken on a broader basis and implemented without delay.

#### Preference to Local People in Employment

2215. SHRI VIRENDRA KUMAR SHAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that when the State of Andhra Pradesh was formed some sort of gentlemen's agreement was reached about giving preferences to the people belonging to a particular locality for some selected Jobs ;

(b) if so, which were the parties to the above agreement ;

(c) whether such agreements are valid under the Constitution of India ;

(d) whether it is a fact that Section 3 of the Public Employment (Requirement as to Residence) Act, 1957, and the Rules made thereunder by the Andhra Pradesh Government to put into effect the provisions of the above agreement have been declared "void and inoperative" and *ultra vires* of Article 16 (3) of the Constitution by the Andhra Pradesh High Court ;

(e) whether it is also a fact that in spite of the above decisions, the Andhra Pradesh Government are going ahead with the plan of reserving certain vacancies in the Telengana region for the local residents ; and

(f) if so, the steps proposed to be taken by the Central Government to make the above State adhere to the Constitutional provisions, as interpreted by the Andhra Pradesh High Court ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Yes, Sir. An agreement was reached between the Andhra Pradesh and Telengana leaders at the time of formation of the State of Andhra Pradesh. One of the terms of the agreement was that a temporary provision be made regarding Telengana as a distinct unit so far as recruitment to subordinate services was concerned and for continuing qualifications as to residence which were enforced in the former Hyderabad State immediately before the formation of the State of Andhra Pradesh.

(c) The agreement noted above was given effect to through an Act of Parliament passed in accordance with Article 16 of the Constitution.

(d) By a judgement pronounced on 3rd February, 1969, a single Judge of the High Court of Andhra Pradesh had held that the provisions of Section 3 of the Public Employment (Requirement as to Residence) Act, 1957 and the Rules framed thereunder by the Central Government in respect of Andhra Pradesh were *ultra vires* of the Constitution. On appeal, a Division Bench of the High Court of Andhra Pradesh suspended the operation of this order and later by its judgement pronounced on the 20th February, 1969, set aside the judgement dated 3-2-1969 and declared section 3 of the Public Employment (Requirement as to Residence) Act, 1957 and the Rules framed thereunder as valid and consistent with the Constitution.

(e) and (f). Do not arise.

#### Duty Free Shop At Palam Air Port

2216. SHRI P. C. ADICHAN :  
SHRI K. LAKKAPPA :  
SHRI YASPAL SINGH :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a duty free shop has been opened at the Palam Airport where many imported items including liquors etc. are sold duty free ;

(b) if so, the salient features of this shop and the reasons for opening it ;

(c) whether similar types of shops are

also proposed to be opened at other international airports ; and

(d) if so, the details thereof ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):**

(a) Yes, Sir.

(b) The Duty Free Shop situated in the transit lounge is meant for transit and out-going passengers only. It stocks imported cigarettes, liquors, perfumes, cosmetics, pens, pencils, other gift articles and a variety of Indian goods such as silks, handicrafts, gramophone records, etc. These articles are sold against payment in foreign exchange only.

Duty free shop at International Airports are an accepted tourist facility as they enable foreign tourists to buy articles of common use at cheaper rates, and the country earns foreign exchange.

(c) and (d) Duty free shops are already functioning at Dum Dum Airport, Calcutta, and Santa Cruz Airport, Bombay. It is proposed to open a similar duty free shop at the Meenambakkam Airport, Madras, shortly.

#### Unemployment Among Scientists

2217. **SHRI D. N. PATODIA :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the extent of unemployment that now exists amongst the Scientists in the country ;

(b) whether it is a fact that there is in fact a dearth of trained scientists in the country ; and

(c) if so, the steps that have been taken to impart training to the scientists and to meet the needs ?

**THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V RAO):** (a) The number of Post-graduates in Science registered in Employment Exchanges on 31-12-68 was 3236 which may also include those who might have enrolled themselves in their effort to get better employment.

The number of well qualified Scientists temporarily placed in the Scientists' Pool and in need of regular employment was 51 on 1st February, 1969,

(b) Shortages of trained in scientists various fields do occur from time to time in the country.

(c) Research training Fellowships and Scholarships for advance training in India and in foreign countries in important fields are granted.

#### Pay Scales of English Stenographer-Instructors

2218. **SHRI BENI SHANKER SHARMA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the pay scales of English Stenography Instructors working in the Secretariat Training School in Delhi ;

(b) the nature of their duties and working hours ;

(c) the minimum qualifications they possessed at the time of their appointment as instructors ; and

(d) the prescribed syllabus and of the English Stenography course they teach to each category of students ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** (a) Rs. 350 25-650.

(b) To train the Lower Division Clerks in the Ministries and Attached Offices in English Stenography and Typewriting and to impart training to Stenographers (Grade II of the Central Secretariat Stenographers Service) appointed on the basis of the Competitive Examination held by the Union Public Service Commission in the technique of taking dictation. The working hours of the School are the same as for the attached offices of the Government of India i.e. 9.30 A.M. to 4.30 P.M., but some of the stenography classes have to be held outside the normal office hours. The working hours of two of the Stenography Instructors have been staggered, one from 8.00 A.M. to 3.00 P.M. and the other from 11.00 A.M. to 6.00 P.M.

(c) They were Grade I Officers of the Central Secretariat Stenographers Service. These posts are included in the Cadre of Grade I Officers of the Central Secretariat Stenographers Service.